

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No. 138/Chd/Hry/2017

In the matter of:

Narindra & Narindra Steel
Corporation.

...Petitioner/Operational Creditor

Vs.

M/s Isolux Corsan India
Engineering & Construction Pvt.Ltd. ... Respondent/Corporate Debtor

Present: Mr. Amitabh Tewari, Advocate for Mr. Gaurav Mankotia,
Advocate for the petitioner.
Ms. Monica Mandhanda, Advocate for the respondent.

Learned counsel for the respondent submits that the respondent will file reply alongwith the Power of Attorney and resolution of the Board of Directors today itself. Let the needful be done during course of the day and copy be supplied to the learned counsel for the petitioner. Learned counsel for the respondent submits that delay in filing reply is due to the efforts made for a settlement.

List the matter on 21.02.2018. It is made clear that no request for further adjournment shall be entertained.

Sd/-

(Justice R.P. Nagrath)
Member (Judicial)

January 30, 2018
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